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Mr. D. P. Dhal Samant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 301 199 b

Gavinda Ch Dash Applicant (s)

V. B. 1 Versus Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	17.4.96	<p>REGISTER</p> <p>Registrar</p> <p>Heard Shri D.P.Dhalasamant, learned counsel for the petitioner. The cause of action arises when the present services of the petitioner are ^{unjustly} terminated or there is some injustice done to him. There is no cause of action. ^{now} Petition is dismissed in line line. Shri U.B.Mohapatra, learned Additional Standing Counsel who is present in the Court has been heard.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>900 for Rs 50/- has been paid.</p> <p>17.4.96.</p> <p>For Regn-Pl.</p> <p>17.4.96.</p> <p>5000</p> <p>17.04.96</p> <p>For Admn. Please.</p> <p>17.4.96.</p> <p>Bench</p> <p>Free copy of order may be given to the counsel for both side.</p>

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